STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30.06.2016.

Description of	Cases	Institu	Disposal	during th	e half ve	ar		T			ENDING		0.2016.
cases	pending at the beginning	-tion during the	At Prelimi-	By a Single	By Div-	By full Bench	By Consti	0	Reserv	r of cases i ed & pendi	n which Jud ing	Igments	Cases pending a the end of
	of the half half	of the half half hearing	judge	bench		-tution bench	T A L	Over a month and less than two	Two months and less than four	Over four months and less than six months	Over six months	the half year	
AIN CASES	2		4	5	6	7	8	9	month 10	months 11	12	13	14

1 MAIN CASES ORIGINAL SIDE (CIVIL)

a)Civil Suits

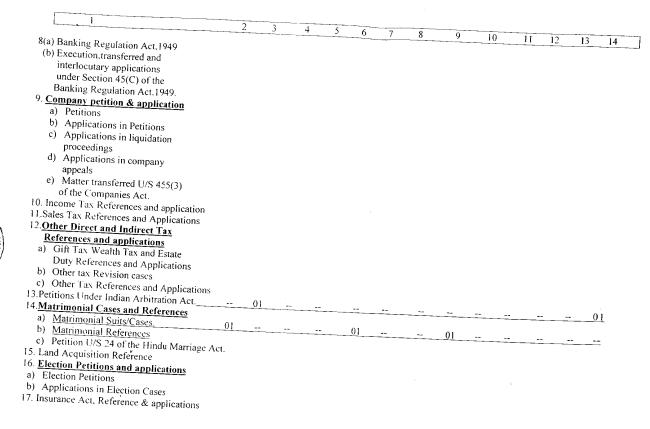
- b)Admiralty suits 2.Testamentary and intestate suits.
- 3. Insolvency Cases
- 4. Liquidation Cases
- 5. Chartered Accountant Act, 1949
- 6. Special Jurisdiction

Cases

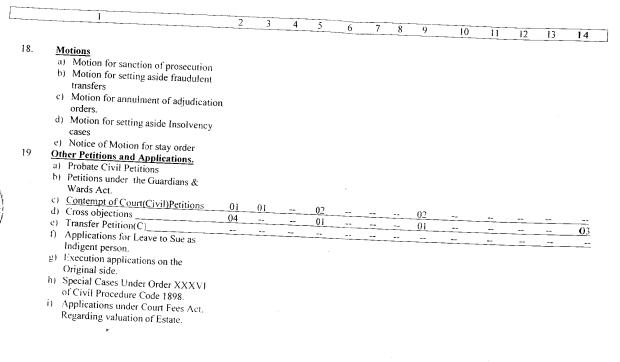
7. WRIT PETITIONS

	b)	Service matter Land Reforms	()9	07	 _06			 06	7	<u></u>	 	10
•	c)	Labour laws										-10
(d)	Others	34	_20	 15	03	~=	 18				26











	j) Petitions under Foreign Awards (Recognition and Enforcement Act,1961) k) Petitions Application for	2	!	3	4	5	6	7	8	9	1	0 1	1 12	1	3 14
- -	injunction in Original Proceedings Appointment of Receivers in Original Proceedings. TOTAL ORIGINAL SIDE(CRIMINAL)	49) 2	29	24	4	04			28					50
COURT OF THE TOTAL	 21. High Court Sessions 22. Writ Petitions a) Relating to Investigation or Trial of Criminal cases b) Habeas Corpus Petitions 23. Special Criminal Applications for Writs under the Constitution and U/S 491 Of the Code of Criminal Procedure, 1898 24. Criminal Contempt, under the Contempt Of Courts Act. 		01		01					01					
	25. Others								-						
	a) Transfer Petition (Crl.)		01												
	b) Application U/S 482 of Criminal Procedure of 1973 of under any Other corresponding provision	03	09		06				-						_01
	26 TOTAL								0	6					06
		03	11		07				0	7					07
	•					,			·		 -				
		i.													

					:	5 .	:									
1		2	3	4		5	6	 7								
27.APPELLATE SIDE(CIVIL)								 	8_	9		0	- 11	12	1.3	;
ADDeals																
a) Service matters																
b) Land Reforms including land in)2				_	01			٥.						
C) Labour Laws										01						
d) Other																
28. Letters patent Appeals																
29. First Appeals from								 								
a) Original Side																
b) Judgment																
c) Orders	10		06		03											
30. Second Appeals from Judgment	0		02		01			 			·					1
31. Miscellaneous First Appeals from	01							 	·	01_	=					03
a) Original Side								 								01
b) Judgment																
c) Orders																
32. Miscellaneous Second Appeals from																
a) Judgment																
b) Orders																
33. Revision Petitions																
34. Civil References	01	02			10			 								
35. Civil Miscellaneous Petitions under					- 01			 		01						02
Article 227 of the Constitution																- 02
36. Other Appeals																
a) City Civil C																
a) City Civil Court Appeals																
b) Review of Judgments	01	01														
c) Compensation.Claims and Special Appeals								 								02
ADDEAIS	14	05			17											02
Original Civil-Jurisdiction Appeals		93			10			 	_ 10)						00
4) LACCUIIOn First Δ nagala																09
e) Special Tribunal Appeal																
7.TOTAL																
	31	16		1:	-	01		 					_			
				• •		U I			16							31



	I		3 4	5		5 7	8	9	10	11	12	13	14
	APPELLATE SIDE(CRIMINAL) 38. Criminal Appeals a) By persons convicted b) By Government from Judgment of Acquittal c) By complaint, U/S 378(4) of Criminal Procedure Code	24 16 01 03			02			14 02		 	<u></u>		
and see	Confirmation Cases U/S 366 of Criminal Procedure Code or under a Corresponding provisions. Criminal J. P.			04		<u></u>		04		_ 			02 03
The state of the s	 42. Others a) Fresh Bail Applications pending Investigation of trial b) Bail including Anticipatory Bail c) Revision Petition (FAM CT) 	03 03 01			02			02 03					
	43. TOTAL	31 29		18	07				-				01
	GRAND TOTAL (20+26+37+43)	114 85		64	12			25 76					35
·	,												123



HIGH COURT OF SIKKIM

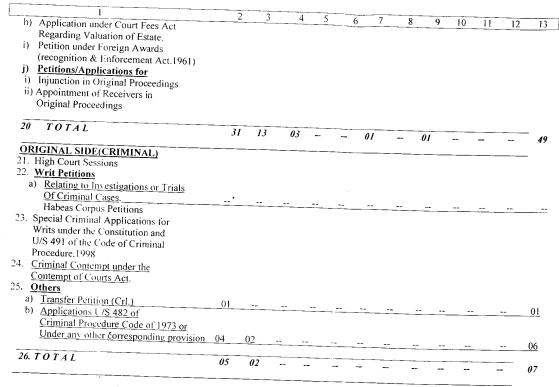
PROFORMA III

CLASSIFICATION OF CASES PEN Description of Cases				NG FOR								
MAIN CASES	Less Than One year	One to two years	Two to three years	Three to four years	Four to five years	Five to Six years	Six to Seven years	Seven to Eight years	Eight to Nine years	Nine to Ten years	Over Ten Year	TOTAL
ORIGINAL SIDE(CIVIL)		3	4	5	6	7	8	9	10	11	12	13
.Suits								-				
Civil Suits												
b)Admiralty suits												
Testamentary and intestate Suits												
. Insolvency Cases												
Liquidation Cases												
Chartered Accountant Act 1949												
Special Jurisdiction Cases												
WRIT PETITIONS												
a) Service matters	11	01										
b) Land Reforms.including												12
land Ceilings												
c) Labour laws												
d) Others	19	10	03				Δ1	٠.				
a) Banking Regulation Act 1949							01 (01				34
 b) Execution, transferred & Inter 	locutory											
Applications U/S 45© of the												
Banking Regulation Act. 194	9											
Company Petition & Application	ns -											
a) Petitions												
 b) Applications in Petition 												
c) Applications in Liquidation Pr	oceedings											
 a) Applications in Company App 	eals	•										
e) Matters Transferred U/S 446(3)) of the											
Companies Act.												



10. Income Tax References & Applications 11. Sales Tax References & Applications	2	3	4	5	6	7	8	9	10	11	12	
12. Other Direct & Indirect Tax Reference	&											
Applications	_											
a) Gift Tax. Wealth Tax & Estate Duty												
Reference & Applications												
D) Other Tax Revisions Cases												
C) Other Tax Reference & Applications												
3. Fellions under Indian Arbitration 4-4												
4. Watrimonial Cases & References												
a) Matrimonial Suits/Cases												_
b) Matrimonial References				-								
c) Petition U/S 24 of the Hindu Marris												
- Cana Acquisition References												
D. Election Petitions & Applications												
a) Election Petitions												
b) Applications in Election Cases												
1. Insurance Act References & Applications												
. iviotions												
Motion for sanction of Prosecution												
Motion for setting aside Fraudulent												
Tansier												
Motion for Annulment of Adjudication												
Motion for setting aside insolvency once												
Nouce for motion for clay and an												
7. Other Petition & Applications												
O Probate Civil Petitions												
Petitions under the Guardianship & Wards Act.												
7 Contempt of Court (Civil) Petitions												
Cross Objections	1 0										_	
Applications for leave to Sue as Indiana B	1											03
Applications on the Original Co.												<u> </u>
Decial Cases under Order YYVVI												
of Civil Procedure Code of 1908.												







APPELLATE SIDE (CIVIL)	2		3	4	5	(5	7	8	9	10	11	12	
Writ Appeals													'	
a) Service matters	0.													
b) Land Reforms, including Land Call	01													
C) Labour Laws														0
d) Other														
28. Letters patant Appeals														
29. First Appeals														
a) From Original Side														
b) From Judgment														
c) From Orders	11	01	(1										
30. Second Appeal from Judgment	03													13
Miscellaneous Firet Appeals	01							-					_=_	0.
a) From Original Side													_=_	0
b) From Judgment														
c) From Ordere														
32. Miscellaneous Second Appeals														
a) From Judgment														
b) From Orders														
33. Revision Petitions	03													
34. Civil References	03								,					0.0
35. Civil Miscellaneous Petition														03
under Article 227 of the Constitution														
50. Other Appeals														
a) City Civil Court Appeals														
(i) Keview of Judgments	02													
c) Compensation, Claims & Special Appeals d) Original Civil Institute of the Compensation of the Compensat	09											_		0.2
														$\frac{02}{09}$
Execution First Appeals														09
f) Special Tribunal Appeals														
37. TOTAL		_												
	30	01	01											
			=		_	_							_	32



1												
	2	3	4	5	6	7	8	9	10	11	12	12
APPELLATE SIDE(CRIMINAL)									10		12	13
38. CRIMINAL APPEALS												
a) By persons convicted	2.0											
b) By Government from Judgment	26											26
of Acquital	02											
c) By Complaint U/S 378(4) of	02											02
Criminal Procedure Code	01	0.1										- 02
39. Criminal Revisions	03	01										02
40. Confirmation Cases U/S 366 of	03											03
Criminal Procedure Code under												03
Any corresponding Provision												
11. Criminal L. P.	01											
12. Others	01				<u></u>							01
a) Fresh Bail Application pending												- 01
Investigation/Trial												
b) Bail including Anticipatory Bail			 -									
c) Revision Petition (FAM CT)_	01		_=									
7) 70 7												01
3. TOTAL	34	01										
DANID TOTAL		01										35
GRAND TOTAL (20+26+37+43)	100	17	04									
			04			01	_==_	01				123



: 12:

PERFORMA - V STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2016

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1.	2.	3.	4.	5.	6.	7.	8
03	03		03	94*	112**		

REMARKS

- * 1. Winter Vacation: 01.01.2016 to 13.02.2016.
- ** 2. Vacation Court held on: 05.02.2016 and 12.02.2016.